

ACT No. VIII OF 1928.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 27th March, 1928.)

An Act to provide for the modification of certain import duties relating to the protection of the steel industry in British India.

WHEREAS it is expedient, in pursuance of the policy of discriminating protection of industries in British India with due regard to the well-being of the community, to remove the protective duty now leviable on certain kinds of iron or steel nails and wire, the said protective duty being no longer required;

AND WHEREAS it is also expedient to remove the existing inequality of tariff treatment as between manufacturers in British India and manufacturers abroad of iron and steel bolts and nuts;

It is hereby enacted as follows:—

1. (1) This Act may be called the Steel Industry (Protection) Act, 1928.

Short title and commencement.

(2) It shall come into force on the 1st day of April, 1928.

2. In the Second Schedule to the Indian Tariff Act, 1894, there shall be made the amendments specified in the Schedule to this Act.

Amendment of the Second Schedule to Act VIII of 1894.

THE SCHEDULE.

(See section 2.)

AMENDMENTS TO THE SECOND SCHEDULE TO THE INDIAN TARIFF ACT, 1894.

1. In item No. 61—

(a) the second sub-item, namely,

“ , , bolts and nuts, including hookbolts and nuts for roofing.”

shall be omitted;

(b) in

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Price 1 anna or 1½d.]

Steel Industry (Protection). [ACT VIII OF 1928.]

(b) in the fourth sub-item, the words, brackets and figures "not otherwise specified (*see* No. 145)" shall be omitted, and

(c) in the tenth sub-item, for the words "barbed or stranded fencing-wire and wire-rope" the words "wire including fencing-wire and wire-rope, but excluding wire-netting" shall be substituted.

2. For item No. 145, the following shall be substituted, namely:—

"145 | IRON OR STEEL BOLTS AND NUTS, including hook- | Rs. 2 per owt."
bolts and nuts for roofing.

3. Item 149 shall be omitted.